

(c) the reasons for not filling these vacancies during 1972?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): (a) to (c). In the Department of Space, one vacancy each was reserved for Scheduled Castes and Scheduled Tribes out of a total of 9 vacancies in Class III filled by direct recruitment in 1972. These two vacancies could not be filled up for want of suitable candidates. In Class IV, out of a total of a vacancies filled, one each was reserved for Scheduled Castes and Scheduled Tribes. Against these, three vacancies were however filled with Scheduled Castes and the one vacancy reserved for Scheduled Tribes was not filled as no suitable candidate was available. Thus a total of three reserved vacancies both in Class III and IV was carried over to 1973.

Cut in Allocations to States for Fifth Plan

7020. SHRIMATI SAVITRI SHYAM SHRI NAWAL KISHORE SHARMA:

Will the Minister of PLANNING be pleased to state:

(a) whether Planning Commission has recently cut the allocation of funds to various States;

(b) if so, the names of those States and the reasons for this cut, especially, in the case of Uttar Pradesh; and

(c) the alternate offered by the Planning Commission to the Uttar Pradesh Government to meet the targets of the Fifth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) to (c). The financial and physical targets of the Fifth Plans of States, including that of Uttar Pradesh, are yet to be finally determined in the light of the recent resources discussions and the criteria

for allocation of Central assistance and market borrowing to be evolved by the National Development Council.

Pending application from U.P. for setting up Cement factories and allied factories

7021. SHRIMATI SAVITRI SHYAM: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) total number of applications from the Uttar Pradesh for licence for setting up of cement and other allied factories pending with his Ministry and the time for how long they are pending;

(b) the time by which such applications are expected to be disposed of; and

(c) how many such applications are for Bareilly District of Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA): (a) to (c). One application for the setting up of new industrial undertaking at Kanpur for the manufacture of cement, which was received in April, 1972, was rejected in January, 1973. The applicant, however, represented against the rejection and the representation is under consideration. Another application for setting up of cement factory in Dehra Dun district has been received on 22-3-74 and it is expected to be disposed of within the prescribed time schedule.

Fast undertaken by Shri Anand Murl/ in Bankipur Jail, Patna

7022. SHRI SAMAR GUHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether letters have been addressed to the Prime Minister and the Home Minister in regard to the

partial fast undertaken by Shri P. R. Sarkar, generally known as Shri Ananda Murti, in the Bankipur Jail in Patna;

(b) if so, the facts thereabout;

(c) doctors report about his condition; and

(d) whether Government will take a sympathetic view for giving him necessary facilities as an undertrial prisoner and if so, the facts thereabout?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (d). Anand Margis and their supporters have been addressing communications to the Prime Minister and other high dignitaries alleging illtreatment of Shri Sarkar by the authorities of the jail and deterioration in his health. They have also been demanding the withdrawal of the cases against him and his unconditional release from jail. Shri Sarkar has been persistently refusing medical check up and treatment by the Government doctors and even facility of medical examination by a non-official doctor of his choice. From the 9th March 1974 for a few days he allowed himself to be medically examined, but again refused medical examination from the 13th March, 1974. On the 24th March, 1974 the Civil Surgeon reported that Shri Sarkar looked better and cheerful although he did not subject himself to medical examination. Shri Sarkar and several others are facing charges of conspiracy and murder. He is being treated as an upper division prisoner. The State Government have given him all the facilities permissible under the Bihar Jail Manual rules for prisoners of his class.

Guidelines for news broadcast and talks in regard to mass agitations in the country

7023. SHRI SAMAR GUHA: Will the Minister of INFORMATION AND

BROADCASTING be pleased to state:

(a) whether Government have outlined guidelines for news broadcast and various talks in regard to the recent mass agitations in different parts of the country;

(b) if so, the facts thereabout; and

(c) the talks so far broadcast on the subject from various stations and the names of the persons entrusted for such talks?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) and (b). All broadcasts are guided by the general principles of broadcasting policy, namely, objectivity and public interest. Taking note of the present situation, All India Radio stations have been recently asked to further emphasise in its various programmes the imperative need to counteract tendency of violence and disruption to social and economic life of the community.

(c) This broad orientation of social purpose is reflected in a variety of programmes meant for different audiences. The compilation of titles and names would involve effort not commensurate with the benefit sought to be derived.

Statement by the Editor of Searchlight regarding destruction by Searchlight building in Patna

7024. SHRI SAMAR GUHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the statement issued by the Editor of Searchlight Patna in regard to the circumstances leading to the destruction of the 'Searchlight' building;

(b) if so, whether any inquiry has been made by Government; and